

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8272/2026

[Arising out of impugned final judgment and order dated 14-11-2025 in WP No. 18406/2024 passed by the High Court of Karnataka at Bengaluru]

PEOPLE FOR THE ETHICAL TREATMENT
OF ANIMALS (PETA), INDIA

Petitioner(s)

VERSUS

STATE OF KARNATAKA & ORS.

Respondent(s)

FOR ADMISSION

IA No. 65496/2026 - EXEMPTION FROM FILING O.T.

Date : 10-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Nikhil Nayyar, Sr. Adv.
Ms. Pritha Srikumar Iyer, AOR
Ms. Anupama Hebbar, Adv.
Mr. Sankeerth Vittal, Adv.
Ms. Sugandha Batra, Adv.
Mr. Abhyudaya Shishodia, Adv.
Mr. Shubhansh Thakur, Adv.
Ms. Soumya Nair, Adv.
Ms. Arunima Kedia, Adv.
Ms. Shubhangi Triphati, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere with the
impugned judgment and order passed by the High Court.

The Special Leave Petition is, accordingly, dismissed.

Pending application(s) shall stand disposed of.

(NEETU KHAJURIA)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR

